

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravans Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated ..20/4/06.

Registration No. 555/05 in O.A. 801/03

..... N. A. Ansari Applicant (s)

VERSUS

..... Z. A. Ansari Respondent (s)

A copy of the ORDER dated 19.4.06 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

To,

ORDER

- ① Shri S.L. Vishwakarma, Advocate
- ② Shri Y.I. Mehta, Sr. Advocate
High Court of M.P.
Indore Bench
Indore.

19/04/2006

Applicant by Shri S.L. Vishwakarma,
Respondents by Shri Y.I. Mehta, Sr.
Advocate assisted by Shri H.Y. Mehta,
The Counsel for the applicant
submits that compliance of the order
has been fully made. As such the
CCP does not survive. Hence, the
CCP is dismissed and notices are
discharged.

TRUE COPY

BKD
20.4.06

Court Officer,
Central Administrative Tribunal,
Jabalpur Bench Jabalpur.

(Pr. G.C. Srivastava)
VC

SD -
(K.B.S. Royan)
JM

9C
Recd on 20/4/06
Re. Adv.
Re. Gen.